

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

SPECIAL BENCH : COURT-I

(CAA)-272/(PB)/2017

In the matter of :

Touchstone Holdings (P) Ltd

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 27.7.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)

Ms. Deepa Krishan,  
Hon'ble Member (Tech.)

**For the Petitioner** : Mr. Afnaam Siddiqui, Mr. Suman Kumar, Advocates  
For the Respondent/Cor. Debtor :

**For the Intervener** : Mr. Vipul Ganda, Mr. Santosh Giri, Ms. Aastha  
Trivedi, Mr. Milinda Sen Gupta, Advocates

ORDER

Learned Counsel for the Applicant in Application No.CA-146(PB)/2018 is present. In relation to the same, it is represented by Mr. Vipul Ganda, Advocate that objections have also been filed by some Shareholders involved in the Scheme of Amalgamation, to which, Ld. Counsel for the applicant represents that Rejoinder has also been filed.

In view of the pleadings in the application seeking withdrawal being complete, post the matter for enquiry on 03.8.2018.

Sd/-

(DEEPA KRISHAN)  
MEMBER (JUDICIAL)

Surjit

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)